



# THE OXFORD COLLEGE OF LAW BENGALURU



AFFILIATED TO KARNATAKA STATE LAW UNIVERSITY, HUBBALLI &  
APPROVED BY BAR COUNCIL OF INDIA, NEW DELHI.

LATE. SHRI. S. NARASARAJUGARU MEMORIAL

2ND NATIONAL

# MOOT COURT

*Competition* 2023

SCAN QR CODE  
FOR  
REGISTRATION



**NOV | 24<sup>th</sup> TO 26<sup>th</sup> | 2023**

 **VENUE**

THE OXFORD COLLEGE OF LAW  
No.32, 19th Main, 17th 'B' Cross, Sector IV,  
HSR Layout, Bengaluru 560 102.

**"Knowledge Partners"**

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# Chief Patron

**DR. S.N.V.L NARASIMHA RAJU**

*Chairman*

*The Oxford Educational Institutions.*

# Chairperson

**DR. PRAGNYA S. PATIL**

*Principal*

*The Oxford College of Law.*

# Faculty Coordinators

**Dr. NYATUNDO GEORGE O**

*Assistant Professor, TOCL B'luru*

**MS. PARVATHY CHANDRAN**

*Assistant Professor, TOCL B'luru*

**GURURAJ G**

*Assistant Librarian,*

*Library & Information Centre, TOCL B'luru*

# ABOUT THE COLLEGE



The Oxford College of Law Bengaluru was a dream project of our beloved Founding Chairman Late Sri. S. Narasarajugaru and is now nurtured and propelled towards greater heights by our Chairman and visionary leader Dr. S.N.V.L. Narasimharajugaru. The institution is pioneer in legal education for the past 20 years and has contributed many erudite experts to the legal profession so far. The campus is situated at the prime location of HSR Layout of South Bengaluru and is well connected to the rest of the Bengaluru city.

Our faculty comprises of highly qualified and experienced legal experts who are dedicated to providing quality legal education to our students. We offer 5 years B.A. LL.B, B.B.A LL.B and 3 years LL.B courses. Our state-of-the-art campus provides a vibrant learning environment that encourages critical thinking, intellectual curiosity, and collaboration. We have modern facilities such as a well-stocked library, computer lab with internet and subscription to legal databases, Moot courtrooms, and other resources that enable students to apply their theoretical knowledge to real-life situations.

The Oxford College of Law is committed to producing lawyers who are not only academically excellent but also possess strong ethical values and social responsibility. We believe in nurturing well-rounded individuals who are equipped to make a positive impact in society.

We invite you to explore our website to learn more about our College, its programs, and our values. We are confident that you will find the information you need and encourage you to contact us with any questions or queries you may have.

## THE OXFORD MOOT COURT COMMITTEE

### Mission

The Oxford College of Law's Moot Court Committee aims at fostering research environment which helps young legal minds to develop their skills with respect to research, drafting and arguments.

The Moot Court practice is basically like a court simulator or model court platform where the students are train to argue in a real court scenario. The committee works for the benefit of the students to aid them in becoming talented mooters and thereby to mould them as professionally-competent and socially-responsible advocates. In sum, the Moot Court Committee of The Oxford College of Law facilitates budding legal talents to blossom, shine, and leave a lifelong imprint in the legal profession.

### Vision

The vision of the moot court committee is to enhance the spirit of advocacy among the students.

### Objectives

- To promote the idea and importance of mooting among students and to train them to participate in various local, national, and international moot court competitions
- To organise national moot court competition annually
- To conduct the workshops related to moot court
- To train the students for legal research and advocacy
- To familiarise the students with the court room situations and bridge the gap between academics and practice

### 2ND NATIONAL MOOT COURT COMPETITION

The Oxford College of Law is organizing its 2nd National Moot Court Competition from 24th November 2023 to 26th November 2023. The competition is being conducted to provide mooting experience to law students across the country and as a result expanding the legal knowledge and experience. The objective of the competition is to develop legal research mastery, initiate practical application of laws and sharpen oratory skills.

## FOUNDER'S MESSAGE



### SRI S. NARASARAJUGARU

FOUNDER Children's Education Society®  
The Oxford Educational Institutions

*"In pursuit of fulfillment of his ambition to establish educational institutions, SRI S. Narasa Raju was instrumental in the formation of Children's Education Society® which was registered on 30-9-1974. He had setup The Oxford Kannada Nursery School and The Oxford English Nursery School initially in 1974. In the natural growth by gaining momentum schools affiliated to CBSE/ICSE and other multifarious educational institutions were started functioning and thus catered the educational needs of entire JP Nagar and within its environs. Later on, Polytechnic, PU College, College of Sciences, Business Management, Law, Education, Hotel Management, Nursing, Pharmacy, Physiotherapy, Dental, Engineering and Medical Colleges in multiple academic streams were started in diversified areas in different campuses. Currently 30 institutions under the umbrella of Children's Education Society® are functioning which is attributable to his relentless endeavor and commitment for imparting quality education. The Oxford College of Law has highly qualified and most dedicated team of faculty offering quality legal education. Management of the College has created the state of art infrastructure having been upgraded and updated staggeringly over a period of time matching the industry requirement and IT convergence attracting the employability of the students through the campus placement and recruitment."*

## CHAIRMAN'S MESSAGE



### S.N.V.L. NARASIMHARAJU (RAMESH RAJU)

PRESIDENT: Children's Education Society®  
CHAIRMAN: The Oxford Educational Institutions

*"Legal Education occupies a dominant position in the present Scenario. The Journey of this College started in the year 2003 with Five Year LL.B Course, which is blooming successfully. Added to it, during the year 2013-14, Three Year LL.B Course was introduced. The College enjoys the recognition of the Government of Karnataka, Approval of Bar Council of India and Affiliation of Karnataka State Law University. The College is staffed by a team of highly qualified and well experienced faculty members, committed to deliver quality legal education to the students and groom them as good human beings and outstanding Law Professionals. The Students are motivated of high moral, ethical and professional standards towards their personality development and they are always encouraged to participate in National and International events which has led them to prove their talents by getting excellent results and many laurels to the College every year in Moot-Court Competitions, Cross examinations and other extracurricular activities. Students are provided with internship opportunities and deserving students are encouraged by awarding Merit scholarships. Many activities like legal literacy, legal aid camps, legal awareness programme, talk and interactive sessions by eminent persons are regularly conducted in the College which creates more interest and enthusiasm among the students. The College is facilitated with excellent world class infrastructure equipped with latest gadgets, Online National and International journals, E-library with latest textbooks and Law Journals, Sophisticated Moot-Court Hall, well equipped Computer labs and furnished class rooms with facilities for LCD presentations by adopting innovative teaching technology. Campus selection for recruitment activities are carried out by the Placement Cell and Corporate Relations Department. Separate Hostel facilities for boys and girls with comfortable lodging and hygienic food have been provided. The Students may nurture their talents by emerging out as eminent Advocates and ensure that Law is within the reach of laymen to the challenges in the modern and complex society."*

# PRINCIPAL'S MESSAGE



*Dear Participants and Legal Enthusiasts,*

*It is with great pleasure and pride that I extend my heartfelt welcome to all of you for the second edition of our flagship event, Sri. Narasarajugaru Memorial National Level Moot Court Competition 2023. As the Principal of The Oxford College of Law, I am delighted to host this prestigious event, which brings together some of the brightest legal minds from across the country.*

*The field of law demands not only theoretical knowledge but also the ability to apply that knowledge effectively in practical scenarios. This moot court competition provides a platform to bridge the gap between theoretical learning and practical application. It allows you to experience the thrill and challenges that legal professionals encounter daily. It offers an unparalleled opportunity for law students to hone their advocacy skills, deepen their understanding of the law, cultivate critical thinking abilities and to meet & connect with other legal professionals and students across the Nation. This competition serves as a crucible for your legal prowess, as you engage in legal research, simulated courtroom proceedings, analyzing complex legal issues, crafting persuasive arguments, and presenting before an esteemed panel of judges.*

*Participating in a national-level moot court competition is a significant milestone in your journey towards becoming competent legal professionals. It is a testament to your dedication, hard work, and commitment to the pursuit of legal excellence. Embrace this opportunity with enthusiasm, and remember that learning from each experience, whether victory or setback, will contribute to your growth as future leaders of the legal community.*

*It's encourage you all to engage in spirited yet respectful debates, foster a sense of camaraderie among your peers, and forge lasting connections with fellow participants and esteemed members of the legal fraternity.*

*I extend my deepest gratitude to the organizing committee, faculty members, and student volunteers who have worked tirelessly to ensure the success of this event. Their dedication is instrumental in creating an enriching and memorable experience for all involved.*

*Lastly, I wish each participant the very best. May you exhibit the highest standards of professionalism, integrity, and intellectual rigor throughout the competition. Embrace this opportunity to learn, grow, and showcase the legal acumen that sets you apart as future legal luminaries.*

*Let the spirit of healthy competition prevail, and may this National Level Moot Court Competition be an inspiring and transformative experience for all.*

*Thank you, and may the pursuit of legal excellence guide us all.*

**Dr. PRAGNYA S. PATIL**

**Principal & Associate Professor**



# INVITATION

## Regards from The Oxford College of Law!

*It is a momentous occasion for us to declare that The Oxford College of Law, Bengaluru is leaving no stone unturned so as to organize its 2nd Late Sri. Narasarajagaru Memorial National Moot Court Competition 2023 from 24th to 26th November 2023. The institution seeks to cultivate and prepare students in edging legal research skills and persuasive arguments by simulating courtroom atmosphere and experience. The competition shall be a perfect platform to bring together some of the most ingenious and resourceful young intellectuals from various law schools in India to take part and witness their command of advocacy and research skills which will be judged by an authoritative and expert panel comprising of judges, advocates and learned luminaries in the field of law. Proposition for this moot competition has been calibrated to test the analytical abilities of the students to the novel and emerging area of law in the Intellectual Property Rights. On behalf of the entire fraternity of The Oxford College of Law, we warmly invite participants from all esteemed institutions of law from across the country to take part in the competition and treasure the lasting memories and experience in all their accomplishments. We look forward to your presence and participation in the Garden City of India and the Beautiful Quiet Campus – The Oxford College of Law, Bengaluru. Let us savor the banquet of learning together.*

For any queries, you can reach us at: [mootcourt@theoxford.edu](mailto:mootcourt@theoxford.edu)  
The Oxford Moot Court Society

# REGISTRATION

## I. ELIGIBILITY

- A. *Students, enrolled in a full-time 3-year LLB or 5-year B.A.LLB and B.B.A.LLB programs at a university, college and institutions that have been approved by the Bar Council of India are eligible to register in this competition.*
- B. *In accordance with the rules, the organizing committee will accept registrations on a First-Come, First-Serve basis.*

## II. GENERAL RULES REGARDING REGISTRATION

- A. *The teams are required to show their interest by filling out the form in the QR code on or before by 31st October, 2023.*
- B. *The participating team must email a scanned copy of the duly-filled Registration Form, Authorization Letter from the head of the institution and Screenshot of the Payment Receipt to [mootcourt@theoxford.edu](mailto:mootcourt@theoxford.edu).*
- C. *Bonafide Letter from the respective college is mandatory: Registration shall be deemed null and void in the absence of an authorization letter from the college.*
- D. *Participants are required to register as a team of 3 (2 speakers and 1 researcher)*
- E. *After registration, any modifications to the team detail form must be properly communicated to the organizing committee by email. Additionally, no changes will be accepted during the competition.*
- F. *The Final registration, along with the fee of ₹3,500/- (without accommodation) or ₹,5000/- (with accommodation) shall be completed on or before 31st October, 2023.*
- G. *Teams that need accommodation will have to inform the host in advance.*
- H. *Participants must follow all the rules outlined above and failure to do so may result in automatic cancellation of their registration and any subsequent claims relating to this will not be condoned.*

# PAYMENT METHOD



## Payment of registration fees

WITHOUT ACCOMONDATION	3500/-
WITH ACCOMONDATION	5000/-

## THE OXFORD COLLEGE OF LAW

ACCOUNT NUMBER: 89600100003661

IFSC CODE: BARB0VJHSRL (FIFTH CHARACTER IS ZERO)

BRANCH – HSR LAY SECTOR - 7, BENGALURU

● REGISTRATION FEE IS NON-REFUNDABLE.

# IMPORTANT DATES

Release of Moot Problems	20th August, 2023
Last date for final registration and payment of fees	31st October, 2023
Deadlines for queries related to moot problem	7th November, 2023
Last date for memorial submission (Soft copy)	16th November, 2023
Last date for memorial submission (Hard Copy)	20th November, 2023
Draw of Lots	24th November, 2023
Preliminary rounds	25th November, 2023
Researchers' Test	25th November, 2023
Quarter Final Round	25th November, 2023
Semi – Final Round	26th November, 2023
Final Round	26th November, 2023
Valedictory Ceremony	26th November, 2023

## AWARDS

The winners will be awarded with a Trophy along with a cash prize and a certificate of merit. Every participant will be awarded with a certificate of participation.

- Exciting prizes for winners
- One month access to the SCC Online Web Edition to all participants valued at Rs. 1099 each.
- Three (3) one year access to EBC Learning worth Rs. 14,500 each.

<b>Winners</b>	<b>₹ 20,000 + Trophy + Certificate of Merit</b>
<b>Runners Up</b>	<b>₹ 15,000 + Trophy + Certificate of Merit</b>
<b>Best Memorial</b>	<b>₹ 5,000 + Trophy + Certificate of Merit</b>
<b>Best Speaker- Male</b>	<b>₹ 5,000 + Trophy + Certificate of Merit</b>
<b>Best Speaker – Female</b>	<b>₹ 5,000 + Trophy + Certificate of Merit</b>
<b>Best Researcher</b>	<b>₹ 5,000 + Trophy + Certificate of Merit</b>



# STRUCTURE OF THE COMPETITION

## I. DATE

*The competition shall be held as a Three Day Event from 24th November 2023 to 26th November, 2023 via offline mode.*

## II. COMPOSITION OF TEAM

- a) Each participating team shall comprise of 3 participants namely, 2 speakers and 1 researcher.*
- b) The Participants may change their roles within their Team only with the prior intimation and approval of the Organizing Committee.*
- c) No change in the composition of team members shall be entertained after the completion of registration.*

## III. RESEARCHER'S TEST

- a) Researcher's test will be conducted on 25th November 2023.*
- b) Only the participant, who is registered as the researcher, shall be allowed to participate in the Researcher's test.*
  - *The test shall be conducted after the Preliminary Round.*
  - *The test shall consist of MCQs and will be time-bound.*
  - *The participants shall bring no additional materials such as the Bare Acts, Memorandum etc. during the test.*
- c) The score of the researcher's test shall not be considered for the overall total score of the participants. It shall be considered only for selecting the Best Researcher.*

## IV. PRELIMINARY ROUNDS

- a) Pairing of teams shall be done via draw of lots.*
- b) There shall be exchange of memorials for all the rounds.*
- c) Each team shall argue for both the sides in the Preliminary Rounds where each team will represent either the Petitioner/Appellant or the Respondent side.*
- d) Each team will face a separate team and a separate bench in both the Preliminary Rounds.*
- e) The time allotted for the Preliminary Round will be as follows*
  - *Each team will get 15 minutes.*
  - *Additional 3 minutes for rebuttal and sur-rebuttal for each team.*
  - *The division of time between the speakers is at the discretion of the teams subject to the maximum of 10mins for each speaker. The same shall be communicated to the court clerk in prior.*
  - *Extra time allocation will be solely at the discretion of the judges.*
- f) Teams with the highest score in the preliminary rounds 1&2 shall qualify for the quarter-final round. In case of a tie, the team with the highest marks in the memorial shall qualify for the Quarter-final round.*

# STRUCTURE OF THE COMPETITION

## V. QUARTER FINAL ROUND

- a) *Eight teams with the highest score in the Preliminary rounds shall qualify for the quarterfinal round.*
- b) *The participants shall argue for any one side, which shall be decided on the basis of draw of lots.*
- c) *The quarterfinal round shall be Knock-out Rounds.*
- d) *The time allotted for the quarterfinal round shall be as follows-*
  - *Each team will get 15 minutes*
  - *Additional 3 minutes for rebuttal and sur-rebuttal for each team.*
  - *The division of time between the speakers is at the discretion of the teams subject to the maximum of 10mins for each speaker. The same shall be communicated to the court clerk in prior.*
  - *Extra time allocation will be solely at the discretion of the judges.*
- e) *Only oral round scores shall be considered for evaluation; in case of tie, the team with the highest score in the memorial shall proceed to the Semi-Final Round.*

## VI. SEMI-FINAL ROUND

- a) *A draw of lots shall be conducted to determine the pleading side for the Semi-final round.*
- b) *The time allotted for the Semi- final round shall be as follows-*
  - *Each team will get 25 minutes*
  - *Additional 5 minutes for rebuttal and sur-rebuttal for each team.*
  - *The division of time between the speakers is at the discretion of the teams.*
  - *Extra time allocation will be solely at the discretion of the judges.*
- c) *The other rules shall remain the same as in the Quarter final rounds.*

## VII. FINAL ROUND

- a) *The two highest scoring teams from the Semi-final round will advance to the Final round. The teams shall argue only from one side which will be decided on the basis of "Draw of Lots".*
- b) *The time allotted for the Final round shall be as follows-*
  - *Each team will get 25 minutes*
  - *Additional 5 minutes for rebuttal and sur-rebuttal for each team.*
  - *The division of time between the speakers is at the discretion of the teams.*
  - *Extra time allocation will be solely at the discretion of the judges.*
- c) *The other rules shall remain the same as in the Quarter final rounds.*



**ASSESSMENT CRITERIA FOR ORAL PLEADINGS**  
**MAXIMUM SCORES FOR THE ORAL ROUNDS SHALL BE 100 POINTS PER**  
**SPEAKER. THE ORAL ROUNDS SHALL BE JUDGED ON THE BASIS OF**  
**FOLLOWING CRITERIA:**



<b>Knowledge of Law</b>	<b>20 marks</b>
<b>Application of Legal Principles &amp; Interpretation</b>	<b>20 marks</b>
<b>Ingenuity and Ability to Answer The Questions of The Court</b>	<b>15 marks</b>
<b>Presentation and Argumentative Skills</b>	<b>15 marks</b>
<b>Use of Authorities and Precedents</b>	<b>10 marks</b>
<b>Effective Rebuttals</b>	<b>10 marks</b>
<b>Style Confidence Courtesy Demeanor</b>	<b>5 marks</b>
<b>Time Management and Organization</b>	<b>5 marks</b>
<b>Total Marks</b>	<b>100 marks</b>



# GUIDELINES FOR THE MEMORIAL

- a) Each team shall prepare a memorial for both sides (Petitioner / Appellant / Respondent) in English Only.
- b) The teams must mail a soft copy of their memorials of both sides (Petitioner / Appellant and Respondent) in PDF Format for evaluation at [mootcourt@theoxford.edu](mailto:mootcourt@theoxford.edu) by 16th November, 2023 (11:59 PM) without fail.
- c) The file names of the electronic copies of the Memorials must contain only the team code and the side being represented in the following format: e.g. (for Team Code TOCL114) 114P/114A and 114R, "P/A" being for "Petitioner/Appellant" Memorial and "R" for "Respondent" Memorial.
- d) The teams should send five (5) hard copies of both sides of their memorials by 20th November, 2023 by post to the postal address provided in the brochure.
- e) The participants are required to bring a copy of the Memorial for their own reference.
- f) The participants are also required to bring two (2) copies of the Compendium for the judges and their own reference.
- g) The team should adhere to the Plagiarism rule of maximum 20% and below.
- h) The memorial must be submitted with the list of contents given below:
  1. Cover page
  2. List of Abbreviations
  3. Table of contents
  4. Index of Authorities
  5. Statement of Jurisdiction
  6. Statement of Facts
  7. Statement of Issues
  8. Summary of Arguments
  9. Arguments Advanced
  10. Prayer
- i) In the memorial or during the oral arguments, teams are not permitted to mention their names, the name of their institution or the name of any participant(s).

## I. COVER PAGE

- a) The cover page of the Petitioner/Appellant Memorial should be Blue colour in A4 size sheet only.
- b) The cover page of the Respondent's Memorial should be Red colour in A4 size sheet only.
- c) The cover page of the Memorial should clearly specify the representing side.
- d) The cover page of the memorial must have the following contents:
  - i. Name of the Court
  - ii. Case Title
  - iii. The Side of the Memorial
  - iv. Team Code (To be written on the top right corner)

## II. FORMATTING AND CITATIONS



<b>FONT SIZE</b>	<b>14 (Headings), 12 (Main text), 10 (Footnotes)</b>
<b>LINE SPACING</b>	<b>1.5 (Main text)</b>
<b>FOOTNOTES</b>	<b>Single spacing between lines, Double spacing between two footnotes</b>
<b>MARGIN</b>	<b>1 inch on all the sides of each page</b>
<b>BODY OF TEXT</b>	<b>Justified</b>
<b>NO. OF PAGES</b>	<b>30 pages (maximum) inclusive of cover page</b>
<b>PAGE NUMBER</b>	<b>Bottom center</b>
<b>CITATION METHOD</b>	<b>Blue Book 21st Edition</b>

## III. ASSESSMENT CRITERIA FOR MEMORIAL

The maximum scores for the memorials shall be 100 marks. The memorials shall be evaluated on the following criteria:

<b>Knowledge of Law and Fact</b>	<b>15 marks</b>
<b>Formal Pages and Citation Methods</b>	<b>15 marks</b>
<b>Proper and articulate analysis</b>	<b>20 marks</b>
<b>Extent of Research</b>	<b>20 marks</b>
<b>Organization and Presentation</b>	<b>10 marks</b>
<b>Clarity of Thought and Originality</b>	<b>10 marks</b>
<b>Grammar and Style</b>	<b>10 marks</b>
<b>Total Marks</b>	<b>100 marks</b>

## SCOPE OF INTERPRETATIONS

- Participants are not allowed to add any additional facts; they shall interpret the problem subject to reasonable conclusions.
- The Participants must restrict their oral arguments to the contentions taken in their memorials

## CLARIFICATIONS

- a) The teams may submit queries or any clarifications regarding the moot problem during the prescribed period.
- b) Any such query or queries must be mailed at [mootcourt@theoxford.edu](mailto:mootcourt@theoxford.edu)

## PENALTIES

Failure to adhere to the colour scheme of the Memorial	1 mark for each side of the Memorial
Failure to place Team code as specified	1 mark each side of the Memorial
Failure to adhere to the page limit	1 mark for every page exceeded for each Memorial
Failure to submit the Memorial within the stipulated time (soft copy)	1 mark for every hour that passes following the lapse of the deadline
Failure to submit the Memorial within the stipulated time (hard copy)	1 mark for every day post the deadline
Failure to adhere to the format of the Memorial	2 marks for each Memorial
Incorrect and Inconsistent footnotes and citations	2 marks for each Memorial
Plagiarism	5 marks for every 10% over the specified limit
Revealing the identity of the team in the Memorial	Disqualification of the team

# ACCOMMODATION AND FOOD



- Accommodation facility would be made available (only to out of station participants) from the evening of 24th November 2023 to 26th November 2023 evening.
- Accommodation will be provided only to those who specify it in the registration form.
- Rs. 1500/- will be charged towards accommodation for two days. No refund in case the team is eliminated on the First day of the competition.
- Any damage caused to the property of the college or place of accommodation shall be borne by the participants and the same will be reported to their respective colleges.
- Food shall be provided by The Oxford College of Law during the competition. The other details shall be shared once the teams arrive.

## MISCELLANEOUS RULES OF THE COMPETITION

- Upon completion of the Competition, the Organizing Committee reserves the exclusive right to use the memorials submitted to them as they deem appropriate.
- Participating teams should keep with them required study or reference materials for their own use during the oral rounds of Competition.
- The Oxford College of Law library can be used by the participants for reference purposes only by showing of the participation tag/badge given by the organizers.
- Scouting is not permitted in the competition in any of the rounds.
- Ex-Parte proceedings: If a team fails to report to the designated Court Room within the scheduled time in any of the rounds, the team shall be disqualified and the team present will be heard.
- The Organizing Committee reserves the right to take appropriate action for any unethical, unprofessional or wrongful conduct during the entire period of the Moot Court Competition.
- The decision of the Organizing Committee shall be final with regard to any situation arising beyond the mentioned rules.
- Absence during any round of the competition shall be reported to the college concerned.
- The Organizing Committee reserves the right to amend, modify or repeal any of the rules if so required and as they deem appropriate.
- Participating teams shall receive adequate notice of any/all such amendments or modifications to the rules and regulations.

# CODE OF CONDUCT

All the teams are bound to follow the code of conduct and the rules laid down:

<b>OFFICIAL LANGUAGE</b>	<b>English</b>
<b>DRESS CODE</b>	<b>MEN: White formal shirt with black formal pants and black blazer and formal shoes.</b> <b>WOMEN: STRICTLY FORMAL White formal shirt with black formal pants and black blazer; or white saree / white salwar kurtha with black blazer and formal footwear.</b>

- Any behavior of indiscipline with the judges, organizing committee, student volunteer or any other staff member of the college, shall be dealt with strictly and may lead to immediate disqualification from the competition without the scope for appeal.
- Any attempt to approach the framer(s) of the problem(s) or the panel of judges of the competition, prior to the competition shall lead to immediate disqualification from the competition without scope for appeal.
- The rule of Contempt of Court will be followed and the decision of the Judges will be final.
- All or any grievances are to be presented only to the grievances committee or the organizing committee and the decision of the committees shall be the final and binding on the participants.
- Each team shall be assigned alphanumeric codes for the competition and the same shall be the sole source of identity for the respective teams throughout the competition.
- Intake / Use / Mere possession of any prohibited substances (like cigarette / alcohol / narcotic substances) is strictly prohibited during the stay throughout the competition, non-compliance with which, may lead to immediate disqualification and appropriate legal action.
- Teams entering / indulging in any kind of misconduct or violating the afore-mentioned rules and regulations will be disqualified immediately.



# PROGRAMME *Schedule*

## Day 1 - 24th November 2023

Arrival and Registration of Teams in the Campus	01:30 PM
High Tea and Snacks	03:00 PM to 04:00 PM
Inauguration of Late Sri. NMNMCC 2023	04:00 PM
Draw of Lots & Exchange of Memorials	05:30 PM

## Day 02 - 25th November 2023

Breakfast	07:00 AM to 09:00 AM
Preliminary Round	09:00 AM to 11:30 AM
Researcher's test	11:30 AM to 12:30 PM
Lunch	12:30 PM to 01:30 PM
Results of Preliminary Rounds	01:45 PM
Quarter Final	02:00PM to 03:00 PM
Cultural Programmes	03:00PM to 05:00PM

## Day 03 - 26th November 2023

Breakfast	07:00 AM to 09:00 AM
Semifinals and Final round	09:30 AM to 12:30 PM
Lunch	12:30 PM to 01:15 PM
Valedictory Programme	01:30 PM to 03:00 PM

# GLIMPSES OF OUR PREVIOUS GLORIOUS EVENTS

Late. Shri. S. Narasaraogaru Memorial 1st National Moot Court Competition- 2022





# TOCL MOOT COURT COMMITTEE

**Dr. PRAGNYA S PATIL**  
Chairperson & Principal

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All the Best to  
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